



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Original Application No. ....

343

of 2004

Applicant(s) ... Tennappa Panda ... Respondent(s) ... Union of India ...

Advocate for Applicant(s) ... M.P. K. Padhi ... Advocate for Respondent(s) ...

NOTES OF THE REGISTRY

L.P.O. of 15/6/04 filed.  
For Registration.

On merits

Sh  
15/6/04

No urgency.  
May be listed after  
vacation.

Shankh

15/6/04

SAJ

ORDERS OF THE TRIBUNAL

Shankh  
Dy. 15.06.04

Order dated 16.6.2004

Heard Shri P.K.Padhi, learned counsel for the applicant and Shri B.Dash, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents and perused the materials placed on record.

Applicant, an E.D.S.P.M., of Nakatidula S.O. appeared the test for being recruited as

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

order pre-page

In view of court  
onwards, the case record  
may be put up before  
the Vacant Bench.

DR  
16/6/04

DR  
16/6/04

For Admision with  
monetary - copy Sealed.

DR  
16/6/04

Copy of order of 16/6/04  
a/c w/ copy issued  
to all the respondents.

by ~~DR~~ Posts. The  
same copy of order  
issued to the counsel  
for both sides.

DR  
S.O.

DR  
24/6/04

2  
departmental Postman. He was intimated about the result of the departmental test under Annexure-A/1 dated 16.11.1995. On the strength of his representation under Annexure-A/2 he was called upon to exercise his option to join at any place as a Postman. As against short-fall/back log vacancies, this option was called for from the applicant under Annexure-A/3 dated 19.1.1996 and on receipt of the same, the applicant exercised his option on 20.1.96. Despite that the Respondents having maintained stone silence the applicant submitted a representation under Annexure-A/4 dated 20.10.2003. Having been unsuccessful in redressing his grievance, the applicant has filed this O.A. under Section 19 of the A.T. Act, 1985 for the redressal of his grievance.

Having heard the counsel for the parties, Respondents are directed to consider the grievance of the applicant as raised in his representation/in this O.A. by the end of August, 2004 and intimate the result thereof to the applicant within that period.

With the above observation and direction, the O.A. is disposed of, at the admission stage.

Send copies of this order to Respondents, along with copies of the O.A., and free copies of the order be handed over to the counsel of both the sides.

MEMBER (JUDICIAL)

16/6/04